

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. †3671
TO BE ANSWERED ON FRIDAY, THE 21ST MARCH, 2025**

CASES OF FALSE TESTIMONY

†3671. SHRI ATUL GARG:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of criminal cases lying pending in various courts till date State-wise;

(b) the number of cases of false testimony registered by the court under section 215(1) of BNSS including the number of persons who have been punished;

(c) whether the aggrieved person can also register case/complaint against those who have made false statement or falsely testified in the court, if so, the details thereof; and

(d) whether the Government is contemplating to bring any law to punish persons who make false statements or falsely testify in the court, if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): As per information available on National Judicial Data Grid (NJDG), the number of criminal cases lying pending in various courts as on 17.03.2025 is as under:

S. No.	Name of Court	Criminal cases
1.	Supreme Court	17,647
2.	High Courts	18,34,509
3.	District and Subordinate Courts	3,46,20,014

The detailed statement showing State/UT-wise criminal cases lying pending in District Courts and High Courts are at *Annexure-I* and *Annexure-II* respectively.

(b): The Department does not maintain records on the number of cases registered by the courts or the number of persons punished under various sections of the BharatiyaNagrik Suraksha Sanhita (BNSS), 2023.

(c) and (d): Section 229 of the Bharatiya Nyaya Sanhita (BNS), 2023 provides for the punishment for false evidence. The details of the same and other related provisions can be accessed on the website : <https://www.indiacode.nic.in/>. Further, the legal provisions exist to deal with false statements/testimony.

ANNEXURE-I

**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA
UNSTARRED QUESTION NO. 3671 FOR ANSWER ON 21.03.2025
REGARDING 'CASES OF FALSE TESTIMONY'.**

Criminal Cases pending in District and Subordinate Courts as on 17.03.2025

Sl. No	States	Criminal Cases
1.	Andhra Pradesh	4,56,899
2.	Telangana	5,99,605
3.	Andman& Nicobar	4,199
4.	Arunachal Pradesh	8,020
5.	Assam	4,02,337
6.	Bihar	30,74,492
7.	Chandigarh	78,974
8.	Chhattisgarh	3,34,765
9.	Delhi	13,01,253
10.	Diu and Daman	1,850
11.	DNH at Silvassa	2,567
12.	Goa	32,902
13.	Gujarat	11,51,412
14.	Haryana	10,20,681
15.	Himachal Pradesh	4,51,921
16.	Jammu& Kashmir	2,14,451
17.	Jharkhand	4,52,935
18.	Karnataka	10,90,624
19.	Kerala	11,92,476
20.	Ladakh	773
21.	Madhya Pradesh	15,96,896
22.	Maharashtra	38,75,637
23.	Manipur	4,149
24.	Meghalaya	10,708
25.	Mizoram	3,158
26.	Nagaland	2,546
27.	Orissa	13,84,778
28.	Puducherry	22,310
29.	Punjab	4,80,629
30.	Rajasthan	18,07,848
31.	Sikkim	964
32.	Tamil Nadu	7,72,073
33.	Tripura	30,459
34.	U.T of Lakshadweep	386
35.	Uttar Pradesh	97,08,589
36.	Uttarakhand	2,88,464
37.	West Bengal	27,57,284
Total		3,46,20,014

Source: National Judicial Data Grid (NJDG)

ANNEXURE-II

**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA
UNSTARRED QUESTION NO. 3671 FOR ANSWER ON 21.03.2025
REGARDING 'CASES OF FALSE TESTIMONY'.**

Criminal Cases pending in High Courts as on 17.03.2025

Sl. No.	Name of High Court	Criminal Cases
1.	Allahabad	5,52,716
2.	Bombay	1,14,296
3.	Calcutta	26,930
4.	Gauhati	16,184
5.	Telangana	31,908
6.	Andhra Pradesh	38,769
7.	Chhattisgarh	28,086
8.	Delhi	37,801
9.	Gujarat	55,959
10.	Himachal Pradesh	12,433
11.	Jammu and Kashmir & Ladakh	8,635
12.	Jharkhand	40,834
13.	Karnataka	54,068
14.	Kerala	51,489
15.	Madhya Pradesh	1,92,982
16.	Manipur	686
17.	Meghalaya	272
18.	Punjab and Haryana	1,65,247
19.	Rajasthan	1,81,876
20.	Sikkim	67
21.	Tripura	171
22.	Uttarakhand	25,035
23.	Madras	59,817
24.	Orissa	38,892
25.	Patna	99,356
Total		18,34,509

Source: National Judicial Data Grid (NJDG)